

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:6633

ANSWERED ON:06.05.2015

MPLAD FUNDS

Ahlawat Smt. Santosh;Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether funds spent under Members of Parliament Local Area Development (MPLAD) scheme on construction of aided and unaided recognised educational institutions are higher than that of educational institutions pertaining to Government/local bodies during each of the last three years and the current year, if so, the details thereof and the reasons therefor;

(b) whether the Government proposes to allow funds under the said scheme for construction of educational institutions belonging to Government only;

(c) if so, the details thereof along with the time by which such modifications are likely to be incorporated in the guidelines governing MPLAD scheme and if not, the reasons therefor;

(d) whether the cases of corruption/irregularities in the implementation of the said scheme have come to the notice of the Government during the said period and if so, the details thereof and the reasons therefor along with the punitive action taken and funds recovered in such cases so far; and

(e) the other corrective steps taken/being taken by the Government for effective implementation of the scheme in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION,
MINISTER OF STATE FOR MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE FOR MINISTRY OF OVERSEAS
INDIAN AFFAIRS [GENERAL (Dr.) V.K. SINGH (Retd.)]

(a): The implementation of the Members of Parliament Local Area Development Scheme (MPLADS) in the field is done at the District - level. Data on funds spent on specific works is also maintained at the nodal district level.

(b)&(c): Construction works in educational institutions belonging to government/local bodies; aided recognized educational institutions; and recognized educational institutions run by trusts/societies are permitted under the MPLADS. Recognized educational institutions run by trusts/societies are covered by the maximum ceiling imposed for trusts/societies under the Guidelines on MPLADS. At present there is no proposal to restrict the eligibility only to government/local body educational institutions.

(d): Instances of violation of guidelines or rules come to notice from time to time. In such cases appropriate action is taken by the District Authorities / State Governments, including penal and departmental action and recovery / recoupment of MPLADS funds.

(e): The Ministry regularly reviews the implementation of the MPLADS through national-level review meetings with officers of State Governments/Districts and visits to States/Districts. Training on MPLADS is imparted to officers of State Governments/District Administrations. A new integrated MPLADS website has been developed for efficient monitoring of the MPLADS. Based on the feedback received from various stakeholders, the Guidelines on MPLADS are revised from time to time to improve the design and implementation of the scheme and optimum utilization of Government funds.